

(23)

**NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 19/01/2018 AT 10.30 AM**

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :

PETITION NUMBER : CP/133/(IB)/2018

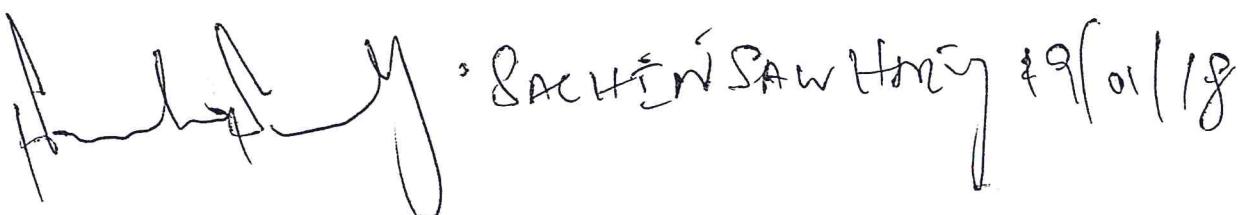
NAME OF THE PETITIONER(S) : SAWHNEY TRADING COMPANY PVT LTD

NAME OF THE RESPONDENT(S) : K.A EARTHMOVERS PVT LTD

UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM



A handwritten signature in black ink, appearing to read 'Sachin Sawhney' followed by the date '19/01/18'.

ORDER

Representative for the Applicant present and submitted the preliminary arguments. It has been submitted by the representative that notice has been sent to the Corporate Debtor along with the copy of the petition that has been served. However, in order to make compliance with the principles of natural justice, **the Registry** is directed to issue short notice to the Corporate Debtor. The Representative for the Applicant is also directed to send a private notice to the Registered Office address of the Corporate Debtor along with copy of the petition and file proof of the same along with an affidavit. Put up on **05.02.2018 at 10.30 A.M.**

asdr
**(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)**